

ITEM NO.7

COURT NO.8

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 5/2017,14/2017, in Civil Appeal No(s). 1308-1310/2015

PREMA KUMARI

Appellant(s)

VERSUS

M/S S.N. STEEL AND TRADERS

Respondent(s)

Date : 01-10-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA
[IN CHAMBER]

For Appellant(s)

Mr. Ravindra Kumar, AOR
Mr. Sunil Kr. Singh, Adv.
Mrs. Mukti Singh, Adv.

For Respondent(s)

Mr. T. N. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' time is granted to the learned counsel for the petitioner to supply fresh address of respondent No.2. In addition, dasti notice is permitted.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU DUA)
BRANCH OFFICER